

\230.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R
ITEM NO. 1-C COURT NO. 8 SECTION XV
(For Judgment)

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO. 4856/1999

Hindustan Almunium Corpn. Ltd. .. Appellant (s)

Vs.

Satya Narain Singh & Ors. .. Respondent(s)

[HEARD BY HON'BLE BABU AND VARIAVA, JJ]

DATE : 30.11.2000 : This matter was called on for
pronouncement of judgment today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

For Appellant (s) : Mrs. Sarla Chandra, Adv.

For Respondent (s) : Mrs. Sheela Goel, Adv.

O R D E R

.....L.....I.....J
.SP2

Hon'ble Mr. justice S. Rajendra Babu pronounced the
judgment of the Court. The appeal is dismissed. No Costs.

.SP1
Charanjit [Meena Trikha]
Court Master

[Signed judgment is placed on the file]
Not-Reportable.@@
CCCCCCCCCCCC